

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 497/2024

News item titled "Impact of Pharmaceutical toxicity on the environment and its regulatory aspects" appearing in Current Science dated 25.02.2024

Date of hearing: 20.08.2024

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON
HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

Respondent: Mr. Ghansham Singh, Member Secretary, J&K PCC (Through VC)
Mr. B.M. Sharma, Member Secretary, Leh PCC (Through VC)
Mr. Upender Thakur, Ms. Vishakha U Thakur & Mr. Yasheshvi Vashishtha, Advs. for MoEF & CC (Through VC)
Mr. Mohit Singhal, Adv. for CPCB (Through VC)
Mr. Rahul Khurana, Adv. for the State of Haryana & HSPCB
Ms. Savi Nagpal, AAG for the State of Punjab (Through VC)
Mr. Bhanwar Pal Singh Jadon, Adv. for the State of Uttar Pradesh (Through VC)
Mr. Pradeep Misra & Mr. Daleep Dhyani, Advs. for UPPCB (Through VC)
Mr. Nishe Rajen Shonker, Adv. for the State of Kerala
Ms. Madhumita Bhattacharjee, Adv. for the State of West Bengal (Through VC)
Mr. Jogy Scaria, Adv. for Kerala SPCB
Mr. Pukhrambam Ramesh Kumar, Adv. for the State of Manipur
Mr. Raj Kumar, Adv. for Leh PCC (Through VC)
Mr. Kush Sharma, Adv. for DPCC (Through VC)
Mr. Avijit Roy, Adv. for Assam PCB (Through VC)
Mr. A.V. Nair, Adv. for Gujarat SPCB (Through VC)
Mr. Gigi. C. George, Adv. for A&N Islands (Through VC)
Mr. Apoorv Kurup, Adv. for UT of Lakshadweep (Through VC)
Mr. Abhinay Sharma, Adv. for Chhattisgarh Environment Conservation Board (Through VC)
Mr. Raghav Sharma, Adv. for MP PCB (Through VC)
Mr. Abhimanyu Garg, Adv. for UT of Puducherry (Through VC)
Ms. Jyoti Mendiratta, Adv. for R - 29 (Through VC)
Mr. Shubham Bhalla, Adv. for R - 30 & 66 (Through VC)
Mr. Nishant Awana, Adv. for R - 38 (Through VC)
Mr. Anchit Singla, Adv. for R - 39
Mr. Mukesh Verma & Ms. Vatsala Tripathi, Advs. for R - 44 & 48 (Through VC)
Mr. Vidhan Vyas, Mr. Mayur Punjabi & Mr. Syed H. Shah, Advs. for R - 47
Mr. Dhananjay Bajjal, Adv. for R - 52
Mr. Manoranjan Paikaray, Adv. for R - 55
Mr. Manish Salkar, Adv. for R - 57 (Through VC)
Mr. Surendra Kumar, Adv. for R - 58 (Through VC)

ORDER

1. The Respondent – MoEF&CC has filed the reply dated 14.08.2024 enclosing therewith order of the Tribunal dated 06.04.2022 passed in OA

No. 801/2018 wherein considering the similar issue, the Tribunal had directed that the standards proposed in the draft Notification dated 23.01.2020 be strictly followed by all concerned. Against the said order, Review Application No. 14/2022 was filed by the MoEF&CC which was dismissed by order dated 24.05.2022 and both the orders dated 06.04.2022 and 24.05.2022 were subject matter of challenge in Civil Appeal Diary No(s). 25732/2022 wherein Hon'ble Supreme Court by order dated 17.10.2022 has stayed the operation of the orders dated 06.04.2022 and 24.05.2022.

2. The CPCB has filed the reply dated 16.08.2024 enclosing therewith a copy of the CPCB Guidelines on monitoring mechanism for API residue.

3. Learned Counsel for MoEF&CC seeks four weeks' time to obtain instructions in respect of giving full effect to and implementing these guidelines.

4. List on 29.11.2024.

Prakash Shrivastava, CP

Sudhir Agarwal, JM

Dr. A. Senthil Vel, EM

August 20, 2024
Original Application No. 497/2024
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